

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

VACATIONS – **Summer Vacation, 2025** – High Court of Andhra Pradesh – Sitting Arrangements – Hybrid hearing - Notification – Issued.

ROC.No.500/SO/2024

DATED: 06.05.2025

NOTIFICATION No. 04/SO/2025

It is hereby notified that Summer Vacation for the High Court of Andhra Pradesh will be scheduled **from Monday, the 12th May, 2025 to Friday, the 13th June, 2025** (both days inclusive).

2. During the Summer Vacation, the Hon'ble Judges preside over the Vacation Courts, will hear the urgent matters through Hybrid mode:

FIRST SPELL

First Spell of Vacation Courts during Summer Vacation, 2025 is from **Monday, the 12th May, 2025 to Thursday, the 29th May, 2025** (both days inclusive) as under:

Sl. No.	Filing date	Court working day	Names of the Hon'ble Judges	Bench/Singl e
1.	13.05.2025 (Tuesday)	15.05.2025 (Thursday)	HON'BLE SRI JUSTICE K.SURESH REDDY & HON'BLE DR. JUSTICE Y. LAKSHMANA RAO	Division Bench
			HON'BLE SRI JUSTICE K.SURESH REDDY HON'BLE SRI JUSTICE CHALLA GUNARANJAN HON'BLE DR. JUSTICE Y. LAKSHMANA RAO	Single Benches

			HON'BLE SRI JUSTICE K.SURESH REDDY & HON'BLE DR. JUSTICE Y. LAKSHMANA RAO	Division Bench
2.	20.05.2025 (Tuesday)	22.05.2025 (Thursday)	HON'BLE SRI JUSTICE K.SURESH REDDY HON'BLE SRI JUSTICE CHALLA GUNARANJAN HON'BLE DR. JUSTICE Y. LAKSHMANA RAO	Single Benches
3.	27.05.2025 (Tuesday)	29.05.2025 (Thursday)	HON'BLE SRI JUSTICE HARINATH .N & HON'BLE DR. JUSTICE Y. LAKSHMANA RAO	Division Bench
			HON'BLE SRI JUSTICE HARINATH .N HON'BLE SRI JUSTICE CHALLA GUNARANJAN HON'BLE DR. JUSTICE Y. LAKSHMANA RAO	Single Benches

Note:

- I. In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble the Chief Justice during the vacation.
- II. After completion of Division Bench work, their Lordships will take up Single Bench matters as allocated by the Hon'ble the Chief Justice.
- III. The Hon'ble the Chief Justice will allocate the subject matters during vacation.
- IV. The House Motions, if any, may be moved before the Hon'ble the Chief Justice for allocation to the Hon'ble Vacation Judge/s through the Registrar (Judicial).
- V. Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus*
- ii. Anticipatory bail*
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.*
- iv. Any other urgent matter, which cannot wait till the end of the vacation (except eviction/dispossession, demolition) specifically permitted by the Hon'ble the Chief Justice.*

VI. General Instructions

- I. *All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.*
- II. *All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.*
- III. *Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.*
- IV. *No pending case except there is a specific order to post during the vacation shall be taken in vacation.*
- V. *No policy and administrative matters shall be taken up during vacation.*
- VI. *No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C/528 B.N.N.S or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.*
- VII. *No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.*
- VIII. *Notice of any application of urgent nature shall be given to the Vacation officers before 1-30 p.m. on the day of filing.*

FIRST SPELL - I

The Hon'ble the Chief Justice has been pleased to make the following
Sitting Arrangements for the First spell – I of Summer Vacation, 2025

(From 12.05.2025 to 22.05.2025)

1.	Hon'ble Sri Justice K.Suresh Reddy & Hon'ble Dr. Justice Y.Lakshmana Rao (DIVISION BENCH)	Division Bench Matters including Habeas Corpus Petitions
2.	Hon'ble Sri Justice K.Suresh Reddy SINGLE BENCH – I	Writ Petitions (other than Service Matters) of Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Revenue and Land Acquisition, Stamps & Registration and Writ Petitions, not elsewhere specified. (After completion of Division Bench work)
3.	Hon'ble Sri Justice Challa Gunaranjan SINGLE BENCH – II	All Civil Matters; Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department.

4.	Hon'ble Dr. Justice Y.Lakshmana Rao SINGLE BENCH – III	Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order. Writ Petitions (other than Service Matters) of Home, Law & Legislature, Women Development & Child Welfare, Endowments, Tirumala Tirupathi Devasthanams. (After completion of Division Bench work)
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Note I : Matters relating to the above items will be entertained only if the impugned order is passed on or after 9.04.2025

Note II :

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, their Lordships will take up Single Bench matters.
- (iii) All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at **10-30 A.M.**
- (iv) All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (v) All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at **10.30 A.M.**
- (vi) All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (vii) The House Motions, if any, may be moved before the Hon'ble the Chief Justice through the Registrar (Judicial).
- (viii) Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.
- (ix) No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
- (x) No policy and administrative matters shall be taken up during the vacation.
- (xi) No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C./528 B.N.N.S, or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.
- (xii) No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

FIRST SPELL - II

The Hon'ble the Chief Justice has been pleased to make the following Sitting Arrangements for the First spell - II of Summer Vacation, 2025

(From 23.05.2025 to 29.05.2025)

1.	Hon'ble Sri Justice Harinath.N & Hon'ble Dr. Justice Y.Lakshmana rao (DIVISION BENCH)	Division Bench Matters including Habeas Corpus Petitions
2.	Hon'ble Sri Justice Harinath.N SINGLE BENCH – I	Writ Petitions (other than Service Matters) of Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Revenue and Land Acquisition, Stamps & Registration and Writ Petitions, not elsewhere specified. (After completion of Division Bench work)
3.	Hon'ble Sri Justice Challa Gunaranjan SINGLE BENCH – II	All Civil Matters; Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department.

4.	Hon'ble Dr. Justice Y.Lakshmana rao SINGLE BENCH – III	Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order. Writ Petitions (other than Service Matters) of Home, Law & Legislature, Women Development & Child Welfare, Endowments, Tirumala Tirupathi Devasthanams. (After completion of Division Bench work)
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Note I : Matters relating to the above items will be entertained only if the impugned order is passed on or after 9.04.2025

Note II :

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, their Lordships will take up Single Bench matters.
- (iii) All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at **10-30 A.M.**
- (iv) All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (v) All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at **10.30 A.M.**
- (vi) All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (vii) The House Motions, if any, may be moved before the Hon'ble the Chief Justice through the Registrar (Judicial).
- (viii) Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.
- (ix) No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
- (x) No policy and administrative matters shall be taken up during the vacation.
- (xi) No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C./528 B.N.N.S or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.
- (xii) No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

SECOND SPELL

**Second Spell of Vacation Courts during Summer Vacation, 2025
is from Friday, the 30th May, 2025 to Friday the 13th June, 2025
(both days inclusive) as under:**

Sl. No.	Filing Day	Court Working Day	Names of the Hon'ble Judges	Bench/ Single
1.	03.06.2025 (Tuesday)	05.06.2025 (Thursday)	Hon'ble Smt. Justice Kiranmayee Mandava & Hon'ble Sri Justice T.C.D.Sekhar	Division Bench
			Hon'ble Smt. Justice Kiranmayee Mandava Hon'ble Sri Justice Maheswara Rao Kuncheam Hon'ble Sri Justice T.C.D.Sekhar	Single Benches
2.	10.06.2025 (Tuesday)	12.06.2025 (Thursday)	Hon'ble Smt. Justice Kiranmayee Mandava & Hon'ble Sri Justice T.C.D.Sekhar	Division Bench
			Hon'ble Smt. Justice Kiranmayee Mandava Hon'ble Sri Justice Maheswara Rao Kuncheam Hon'ble Sri Justice T.C.D.Sekhar	Single Benches

Note:

- I. In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble the Chief Justice during the vacation.
- II. After completion of Division Bench work, their Lordships will take up Single Bench matters as allocated by the Hon'ble the Chief Justice.
- III. The Hon'ble the Chief Justice will allocate the subject matters during vacation.
- IV. The House Motions, if any, may be moved before the Hon'ble the Chief Justice for allocation to the Hon'ble Vacation Judge/s through the Registrar (Judicial).
- V. Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus*
- ii. Anticipatory bail*
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.*
- iv. Any other urgent matter, which cannot wait till the end of the vacation (except eviction/dispossession, demolition) specifically permitted by the Hon'ble the Chief Justice.*

VI. General Instructions

- I. *All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.*
- II. *All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.*
- III. *Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.*
- IV. *No pending case except there is a specific order to post during the vacation shall be taken in vacation.*
- V. *No policy and administrative matters shall be taken up during vacation.*
- VI. *No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C./528 B.N.S.S or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.*
- VII. *No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.*
- VIII. *Notice of any application of urgent nature shall be given to the Vacation officers before 1-30 p.m. on the day of filing.*

SECOND SPELL

The Hon'ble the Chief Justice has been pleased to make the following Sitting Arrangements for the Second Spell of Summer Vacation, 2024

(From 30.05.2025 to 13.06.2025)

1.	Hon'ble Smt. Justice Kiranmayee Mandava & Hon'ble Sri Justice T.C.D.Sekhar (DIVISION BENCH)	Division Bench Matters including Habeas Corpus Petitions
2.	Hon'ble Smt. Justice Kiranmayee Mandava SINGLE BENCH – I	Writ Petitions (other than Service Matters) of Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Revenue and Land Acquisition, Stamps & Registration and Writ Petitions, not elsewhere specified. (After completion of Division Bench work)
3.	Hon'ble Sri Justice Maheswara Rao Kuncheam SINGLE BENCH – II	All Civil Matters; Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department.

4.	Hon'ble Sri Justice T.C.D.Sekhar SINGLE BENCH – III	Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order. Writ Petitions (other than Service Matters) of Home, Law & Legislature, Women Development & Child Welfare, Endowments, Tirumala Tirupathi Devasthanams. (After completion of Division Bench work)
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Note I : Matters relating to the above items will be entertained only if the impugned order is passed on or after 09.04.2025

Note II :

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, their Lordships will take up Single Bench matters.
- (iii) All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at **10-30 A.M.**
- (iv) All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (v) All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at **10.30 A.M.**
- (vi) All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (vii) The House Motions, if any, may be moved before the Hon'ble the Chief Justice through the Registrar (Judicial).
- (viii) Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.
- (ix) No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
- (x) No policy and administrative matters shall be taken up during the vacation.
- (xi) No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C./ 528 B.N.N.S, or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.
- (xii) No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

VACATION OFFICERS FOR THE FIRST SPELL

FROM 12th MAY, 2025 TO 29th MAY, 2025

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|----------------------------|---------------------|
| 1. Sri V. Diwakar, | Deputy Registrar |
| 2. Smt. U.Sridevi, | Assistant Registrar |
| 3. Sri K. Sreenivasa Raju, | Assistant Registrar |
| 4. Sri T.Sreenivasa Rao, | Assistant Registrar |

VACATION OFFICERS FOR THE SECOND SPELL

FROM 30th MAY, 2025 TO 13th JUNE, 2025

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|---------------------------|---------------------|
| 1. Sri. M.Ramesh Babu, | Deputy Registrar |
| 2. Sri A.Vijay Babu, | Assistant Registrar |
| 3. Smt. N.Nagamma, | Assistant Registrar |
| 4. Sri K.Kasi Rao Achari, | Assistant Registrar |

YVS B. V. S. Suresh

REGISTRAR GENERAL

To

- 1) The Principal Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) The President, A.P. High Court Employees Association, Amaravati.
- 7) All the Officers, High Court of Andhra Pradesh.
- 8) All the Section Heads, High Court of Andhra Pradesh.
- 9) The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
- 10) The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 11) The Member Secretary, A.P. State Legal Services Authority, near A.P. Secretariat, Velagapudi.

- 12) The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
- 13) The Advocate General, State of Andhra Pradesh, Amaravati.
- 14) The Secretary to Governor, for the State of Andhra Pradesh, Vijayawada.
- 15) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi.
- 16) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravati, Guntur District - 522237.
- 17) The Registrar, A.P. Lokayukta, Kurnool.
- 18) The Registrar, Andhra Pradesh State Consumers Redressal Forum, Vijayawada
- 19) The Chairman, Sales Tax Appellate Tribunal, at Visakhapatnam.
- 20) The Special Judge for trial of CBI Cases, Visakhapatnam.
- 21) The Presiding Officer, Labour Court, Anantapuramu, Guntur and Visakhapatnam.
- 22) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 23) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 24) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 25) The Secretary General, Supreme Court of India, New Delhi.
- 26) The Registrars General, All High Courts in India.
- 27) The Secretary, Bar Council of A.P., High Court of A.P., Amaravati.
- 28) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 29) The Public Prosecutor, High Court of Andhra Pradesh, Amaravati
- 30) The Administrative Officer, Government Pleaders' Office, High Court of A.P., Amaravati.
- 31) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 32) The Director of Prosecutions, Governorpet, Vijayawada.
- 33) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 34) The President, Andhra Pradesh High Court Advocates' Association, Amaravati.
- 35) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 36) The Commissioner, Information & Public Relations, A.P., RTC Bhavan, Vijayawada (with a request to publish the notification in all local dailies)
- 37) The Director, All India Radio, Vijayawada.
- 38) The News Director, Doordarshan Kendra, Vijayawada
- 39) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 40) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 41) The Overseer, High Court of Andhra Pradesh, Amaravati.
- 42) SPARE.

} With a request for making
necessary announcement

} For publication in the Newspaper

